

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.387/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Avaada Energy Private Limited and Ors.

Date of Hearing : **10.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Indrayudh Chowdhury, Advocate, AEML & AESL
Ms. Nehul Sharma, Advocate, AEML & AESL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 900 MW Solar PV Power Projects (Tranche XI) connected with the inter-State Transmission System and selected through the competitive bidding process as per the “*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects*” dated 3.8.2017 issued by the Ministry of Power, Government of India read with subsequent amendment/clarification thereof. Learned counsel further submitted that vide Record of Proceedings for the hearing dated 6.11.2024, the Respondents were permitted to file their respective replies, if any, within two weeks. However, none of the Respondents have filed any reply and the matter may be reserved for order.

2. Considering the submission made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)